

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 1040
ANSWERED ON 29.07.2024

Re-examination of NEET and UGC-NET Exams

1040. DR. D RAVI KUMAR:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government is planning for re-examination of recent NEET and UGC-NET exams to ensure fair evaluation of students' performance in the event of exam misconduct and cancellations, if so, the details thereof;
- (b) the steps taken by the Government to communicate the decision effectively to educational institutions, students, and parents to avoid confusion and anxiety;
- (c) whether the Government is planning to compensate the monetary loss and trauma that students faced during uncertainty regarding exams;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken or being taken by the Government to ensure that such events don't take place in the future?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)**

(a) to (e) No Re-Examination of NEET(UG) 2024 is being planned. The Hon'ble Supreme Court in WPC 335/2024 and connected matters on the NEET(UG) 2024 Examination, in Order dated July 23rd, 2024 has said that, "Ordering the cancellation of the entire NEET(UG) 2024 examination is not justified on the application of the settled tests which have been propounded in the decisions of this Court or on the basis of the data and material available on the record."

The National Testing Agency (NTA) which conducts the UGC-NET examination has already informed candidates vide Public Notice dated 24th June, 2024 that the UGC-NET June 2024 Examination shall now be conducted between 21st August, 2024 and 4th September, 2024 in C.B.T. mode.

To suggest effective measures for transparent, smooth and fair conduct of examinations by the NTA, the Ministry of Education has constituted on 22.06.2024 a seven member High-Level Committee of Experts, headed by Dr. K. Radhakrishnan, former Chairman ISRO and Chairman BoG, IIT Kanpur to make recommendations on Reforms in mechanism of examination process, Improvement in Data Security protocols and Structure and functioning of NTA. The mandate of the Committee includes analysis of end-to-end examination process, thorough review of standard operating Procedures/Protocols and evaluation of existing data security protocols. The committee shall submit report in two months.

As a deterrence to unfair means in public examinations, the Central Government has enacted the Public Examination (Prevention of Unfair Means) Act 2024. This Act has come into force w.e.f. 21st June, 2024 and Rules have also been notified thereunder on 23rd June, 2024.